

STATEMENT

S. No.	Name of project/ Scheme	Approved Cost (Rs.in lakhs)	Central Assistance (Rs. in lakhs)
1.	Installation of 11 defluoridation (D.F.) Plants.	85.67	64.25
2.	Installation of 303 D.F. plants in 291 habitations.	1564.88	1173.75
3.	Installation of 3 D.F. plants.	24.773	18.68
4.	Installation of 12 D.F. plants in Mehsana district.	58.85	44.14
5.	5 rural water supply schemes for 117 habitations.	1186.53	889.90
6.	Installation of D.F. plants in 11 habitations.	89.06	66.81
7.	Rural water supply schemes for 24 habitations.	277.64	208.23
8.	Handol regional water supply scheme for 105 habitations.	3287.00	2465.25

Smokeless Chulhas

1708. SHRI R.L.P. VERMA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether there was proposal to provide smokeless chulhas to every rural household; and

(b) if so, the details thereof the achievement made so far and targets fixed by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). No, Sir. However, the Indira Awas Yojana (IAY) guidelines stipulate that every house constructed under the scheme is provided with a fuel efficient smokeless chulha. Accordingly, since inception till 1995-96 under IAY 29,13,503 houses have been built. Besides, the targets under IAY are fixed on year to year basis. During 1996-97, a target of 11,23,560 houses has been fixed.

Working of CBI

1709. SHRI R.L.P. VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the

Central Bureau of Investigation came under attack not only from Delhi High Court but also from the hon'ble Supreme Court of India in the recent times;

(b) if so, the action taken to infuse of efficiency and honesty in the CBI;

(c) whether there is any proposal to make CBI an independent agency;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBARAMONIYAN) : (a) Government are aware that recently the High Court of Delhi in Civil Writ Petition No.789/96 dated 24.5.1996 made some critical observations on the working of the CBI. The Supreme Court confirmed the above orders of the High Court with liberty to the CBI to approach the High Court for expunction/modification of the critical remarks made against it.

(b) On the dismissal of the SLP filed before the Supreme Court against the order of the Delhi High Court in WP (Civil) No.789/96 dated 24.5.96, CBI have complied with the directions of the Delhi High Court in the matter.

(c) No, Sir.

(d) Does not arise.

(e) The powers of the CBI are derived from the Delhi Special Police Establishment Act, 1946 (DSPE Act 1946). These powers enable the CBI to discharge its functions in the scheme of distribution of power between the Centre and the States under the Constitution.

[Translation]

Construction of Bridges

1710. SHRI RAJESH RAJAN ALIAS PAPPU YADAV: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of proposals regarding construction of bridges on rivers in Bihar under consideration of the Union Government; and

(b) the time by which the said proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). The information is being collected and will be laid on the Table of the House.